

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:2860  
ANSWERED ON:30.07.2014  
LICENCE TO WOOD INDUSTRY  
Sawaikar Shri Advocate Narendra Keshav

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether there is a ban on issuing licenses for wood based industry;
- (b) if so, the details thereof;
- (c) whether the Government has received request for lifting of ban; and
- (d) if so, the details thereof and the reaction of the Government thereto?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)& (b) No, Sir. However, the Hon'ble Supreme Court vide its order dated 29th /30th October, 2002 in the writ petition (Civil) 202 of 1995 in the case of T.N. Godavarman Thirumalpad Vs. Union of India and others has directed that no State or Union Territory shall permit any unlicensed saw-mills, veneer, plywood industry to operate and they are directed to close all such unlicensed unit forthwith. No State Government or Union Territory will permit the opening of any saw-mills, veneer or plywood industry without prior permission of the Central Empowered Committee. The Chief Secretary of each State will ensure strict compliance of this direction. There shall also be no relaxation of rules with regard to the grant of licence without previous concurrence of the Central Empowered Committee.

(c)& (d) No such request has been received.